

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4423
ANSWERED ON:22.12.2005
ILLEGAL OIL DEPOT
Muqueem Shri Mohammed

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government is aware that various illegal oil depots are operating and selling spurious petroleum products in Delhi;
- (b) if so, whether any raids have been conducted by the Government to find out such illegal oil depots;
- (c) if so, the details thereof and the number of illegal oil depots detected by the Government;
- (d) the action taken against them; and
- (e) the measures taken by the Government to check the operation of such illegal oil depots?

Answer

MINISTER OF PETROLEUM & NATURAL GAS & PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a) to (d): Government of NCT of Delhi has reported that there have been a few instances when complaints were received regarding selling of petroleum products illegally. Based on the complaints, raids were conducted. During the period April - November, 2005, two raids were conducted at the locations at Mayapuri and Badarpur in Delhi and FIRs were lodged in respective police stations against the unauthorized dealers.

(e) `Petroleum Products` is an essential commodity under the Essential Commodities Act, 1955. This Ministry has issued Motor Sprit and High Speed Diesel (Regulation of Supply and Distribution and Prevention of Malpractices) Order, 1998, Naphtha (Acquisition, Sale, Storage and Prevention of Use in Automobile) Order, 2000 and Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of Use in Automobile) Order, 2000 with a view to curbing illegal sale and unauthorized diversion of petroleum products for the adulteration of auto fuels. Any person found violating the provisions of these Control Orders is liable to be proceeded against under the Essential Commodities Act, 1955. The State Governments are empowered to take action under these Control Orders.